

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 954 of 2021

Mansoor Alam	---	---	Petitioner
	Versus		
The State of Jharkhand	---	---	Opposite Party

CORAM: **Hon'ble Mr. Justice Aparesh Kumar Singh**
Through: Video Conferencing

For the Petitioner: Mr. Alok Anand, Advocate
For the State: Ms. Ruby Pandey, A.P.P

03/26.03.2021 Heard learned counsel for the petitioner and the learned A.P.P for the State.

2. Petitioner seeks anticipatory bail in terms of Section 438 of the Cr.P.C in connection with Argora P.S. Case No. 322/2020 instituted for the offence under sections 354, 354(A) and 354(D) of the Indian Penal Code and pending before the Court of Sri A.K. Guria, learned Judicial Magistrate, Ranchi.

3. Learned counsel for the petitioner submits that the petitioner is a patient suffering from mental disorder and undergoing treatment, as per certain certificates enclosed as Annexure-2 series. He has not committed any such offence of outraging the modesty of the Informant who happens to be his Bhabhi. Petitioner has no criminal antecedent. Petitioner is ready and willing to cooperate with the investigation and abide by all terms and conditions. It is further submitted that all the alleged sections are bailable in nature, except section 354 of the I.P.C, but the ingredients to constitute such offence is missing.

4. Learned A.P.P has opposed the prayer.

5. Having considered the submissions of learned counsel for the parties and taken note of the facts and circumstances above, I am inclined to grant anticipatory bail to the petitioner. Accordingly, petitioner above named, in the event of his surrender or arrest within a period of four weeks, shall be released on bail on furnishing bail bond of Rs. 10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of Sri A.K. Guria, learned Judicial Magistrate, Ranchi, in connection with Argora P.S. Case No. 322/2020, subject to the condition that the petitioner shall appear before the Officer-in-charge of Argora P.S. on first Monday of every month and other conditions as laid down under Section 438(2) of Cr.P.C.

2.

Petitioner shall cooperate in the investigation. Petitioner and his bailors shall not change their address or mobile number without permission of the trial court.

Ranjeet/

(Aparesh Kumar Singh, J)